

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-511

CA-(CAA)-62/230-232/ND/2024

IN THE MATTER OF:

Zfirst Technologies Private Limited and
Oxyzo Financial Services Limited with
Ziel Financial Technologies Private Limited

....Applicant

SECTION

U/s 230-232

Order delivered on 24.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Namitha Mathews, Ms. Poorva Pant, Mr. Pulkit
Malhotra, Advs.
Mr. Pratyaksh Gupta JSC a/w Mr. Shyam Kumar &
Mr. Raju Sen, Advs. for ITD
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

This is a first motion petition filed under Section 230-232 of the Companies Act, 2013. Ld. Counsel on behalf of Petitioner is present and submitted that in terms of order dated 05.06.2024, they have filed the requisite affidavit in terms of Section 230(2) of the Companies Act, 2013 which is now available on the e-portal. Order in this matter is **reserved**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)